

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.522/94.

Friday, this the 8th day of April, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

MR Somanathan,
Senior Electrical Foreman,
Southern Railway,
Cochin Harbour Terminus,
Kochi--682 003.

....Applicant

By Advocate Shri PK Madhusoodhanan.

Vs.

1. The General Manager,
Southern Railway,
Park Town, Madras.
2. Chief Personnel Officer,
Southern Railway,
Park Town, Madras.
3. The Senior Personnel Officer
(Mechanical & Electrical),
Personnel Branch,
Southern Railway, Madras.
4. The Divisional Railway Manager (Personnel),
Southern Railway, Thiruvananthapuram.

....Respondents

By Shri K Karthikeya Panicker, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure A2 order of transfer. He submits that in order to accommodate one AK Balakrishnan, whose case was considered pursuant to the directions of this Tribunal, applicant was transferred. It is entirely upto the administration to decide who should be transferred, and who should not be, as long as they act honestly. There is nothing to suggest that the impugned order is vitiated by mala fide or illegality.

contd.

2. We find that applicant has made Annexure A3 representation and that it is pending consideration before the first respondent. Shri K Karthikeya Panicker appearing for respondents, fairly submitted that applicant can be retained in his present station for three weeks during which period a final decision will be taken on the representation. We record the submission. We see no reason to issue any direction.

3. Application is disposed of. No costs.

Dated the 8th April, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN